



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India in association with the British High Commission

Organizes a

Webinar

On

“Legal Case Management Skills for Insolvency Professionals”

Thursday, August 26, 2021

3:30: PM – 5:30 PM

WELCOME & KEYNOTE ADDRESS

Dr. Navrang Saini, Whole Time Member, IBBI

&

Ms. Shikha Parekh, Senior Financial Policy Advisor, FCDO

Insolvency Professionals form a crucial pillar upon which rests the effective and timely functioning, as well as credibility of the entire edifice of the insolvency resolution process. For this purpose, the Code provides for certain duties and obligations for undertaking due diligence in the conduct of the insolvency resolution process, to establish integrity, independence, objectivity and professional competence, in order to ensure credibility of both the process as well as the profession.

Since, the inception of the Code, it has been observed that an Insolvency Professional (IP) should have the requisite legal skills to deal with suit or legal proceeding by or against the debtor company or individual; question of priorities or any other question, whether of law or facts, in relation to the insolvency resolution or liquidation.

Hence, it is vital on the part of the IP to be trained on the legal case management in order to better handle the process and safeguard the interests of all the stakeholders.

By way of this webinar, the Insolvency Professionals, will be made aware of the importance of regulatory and statutory compliances while undertaking the various processes under the Code and also the importance of adhering to the Code of Conduct as applicable to all Insolvency Professionals.

Emphasis will also be laid on avoidance transactions, specifically on some of the best practices which can be utilised while preparing a conclusive report on avoidance transactions and the subsequent filing of applications before the Hon'ble NCLT seeking the clawback of the said transactions. The speakers will also stress on the importance of case management and legal skills for insolvency professional when handling proceedings before the various judicial forums. The speakers, basis their experience, will also provide a UK context on the aforesaid for the benefit of the Insolvency Professionals, which can be relied on and applied by them when discharging their functions as insolvency professionals.

Speakers

1. **Ms. Pooja Mahajan (Partner, Chandhiok and Mahajan):** Ms. Pooja Mahajan is the Managing Partner and Head of Restructuring & Insolvency in Chandhiok & Mahajan. Pooja has experience of 16 years in various aspects of corporate and commercial laws and leads the C&A's Corporate practice. Her practice area includes general corporate and company law issues; mergers and acquisitions; in-bound and out-bound investments; corporate re-organizations/ re-structuring; debt financing, debt restructuring and insolvency related matters.
2. **Ms. Clare Tanner (Special Counsel, K&L Gates LLP):** Ms. Clare Tanner is a special counsel in K&L Gates LLP's commercial litigation and disputes practice group. Her practice focuses on the resolution of cross-border and domestic commercial disputes and, in particular, insolvency matters. She has experience of handling insolvency matters including advising officeholders, directors, creditors and other stakeholders in relation to reviewable transaction, misfeasance, wrongful and fraudulent trading claims and claims in negligence and fraud.
3. **Mr. Avil Menezes (Insolvency Professional):** Mr. Avil Menezes is an Insolvency Professional and Fellow Chartered Accountant. He has over 18 years of experience in finance and banking sector including 8 years with ICICI Bank Limited. He is running his financial consultancy and business advisory services. His varied experience includes debt restructuring schemes notified by RBI for stressed companies and the Resolution process under the Insolvency and Bankruptcy Code, 2016.

Link for accessing Webinar: [CLICK HERE](#)

For any further information/clarification, please write to: workshop.ip@ibbi.gov.in
